

HIGH COURT OF UTTARAKHAND, NAINITAL
NOTIFICATION

No.74/UHC/Admin.A/2023

Dated: Mar.21, 2023

In exercise of powers conferred by Sub Section (2) of Section 19 of "***The Bengal, Agra and Assam Civil Courts Act, 1887 as amended upto date***" [also applicable to the State of Uttarakhand], the High Court is pleased to direct that Shri Ishank, Civil Judge (Jr. Div.) Batch-2019, shall have jurisdiction to try Civil Suits of pecuniary value not exceeding ₹ 3.00 Lakh.

By Order of the Court,

Sd/-

(Vivek Bharti Sharma)
Registrar General

No.1325/XVII-34/Admin.A/2004

Dated: Mar.21, 2023

Copy forwarded to: -

1. All the District & Sessions Judges Uttarakhand.
2. Principal Judge, Family Court, Dehradun and Judges, Family Courts of the State.
3. Secretary (Law)-cum-L.R., Government of Uttarakhand, Dehradun.
4. Principal Secretary, Legislative, & Parliamentary Affairs, Govt. of Uttarakhand, Dehradun.
5. Secretary Personnel, Government of Uttarakhand, Dehradun.
6. Director, Government Press, Uttarakhand, Industrial Area, Ramnagar, Roorkee-247667, District Hardwar for Publication of the Notification in the next issue of the Gazette of Uttarakhand and also to furnish copy of Gazette to this Court.
7. Director, Uttarakhand Judicial & Legal Academy, Bhowali, District Nainital.
8. All the Registrars of the High Court of Uttarakhand, Nainital.
9. Secretary, High Court Legal Services Committee.
10. P.P.S. to Hon'ble the Chief Justice.
11. P.S. to Hon'ble Judges with the request to place the notification for kind perusal of Hon'ble the Judges.
12. P.S. to Registrar General.
13. Assistant Registrar (IT), of the Court to upload it on the official website of the Court.
14. Guard File.

Assistant Registrar
Admin.A-2